11. Statement No. XXV	Hundred and Seventy-eighth Session, 1996
12. Statement No. XXV	Hundred and Eighty-first Session, 1997
13. Statement No. XXX	Hundred and Eighty-fourth Session, 1998
14. Statement No. XXIII	Hundred and Eighty-fifth Session, 1998
15. Statement No. XXVIII	Hundred and Eighty-sixth Session, 1999
16. Statement No. XXI	Hundred and Eighty-eighth Session, 1999
17. Statement No. XXVI	Hundred and Eighty-ninth Session, 2000
18. Statement No. XXIV	Hundred and Ninetieth Session, 2000
19. Statement No. XXI	Hundred and Ninety-first Session, 2000
20. Statement No. XX	Hundred and Ninety-second Session,
	2001
21. Statement No. XVII	Hundred and Ninety-third Session, 2001
22. Statement No. XV	Hundred and Ninety-fourth Session, 2001
23. Statement No. XIII	Hundred and Ninety-fifth Session, 2002
24. Statement No. IX	Hundred and Ninety-sixth Session, 2002
25. Statement No. VII	Hundred and Ninety-seventh Session, 2002
26. Statement No. V	Hundred and Ninety-eighth Session, 2003
27. Statement No. II	Hundred and Ninety-ninth Session, 2003
28. Statement No. I	Two hundredth Session, 2003-04
29. Ministry wise status note of Rajya Sabha pending assurances as on 30.6.2004(Interruptions) [Placed in Library. For (1) to (29) see NO. L.T.676 to 704/04]	

- Notification of the Ministry of Communications and Information Technology
- II. Report and Accounts (2002-2003) of the Bharat Sanchar Nigam Limited (BSNL), New Delhi and related papers

## III. Report and Accounts (2002-2003) of the Centre for Development of Telematics (C-DOT), New Delhi and related papers

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): Sir, on behalf of DR. SHAKEEL AHMAD, I beg to lay on the Table --

- I. A copy (in English and Hindi) of the Ministry of Communications and Information Technology Notification No. 5-4/2000-A&L (Vol.1) dated the 19<sup>th</sup> May, 2004, publishing the Telecom Regulatory Authority of India (Officers and Staff Appointment) (2<sup>nd</sup> Amendment) Regulation, 2004, under section 37 of the Telecom Authority of India Act, 1997, along with delay statement. [Placed in Library. *See* No. L.T.200/04]
- II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:-
  - (a) Third Annual Report and Accounts of the Bharat Sanchar Nigam Limited (BSNL), New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Company.
  - (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T. 198/04]
  - III. A copy each (in English and Hindi) of the following papers:-
    - (a) Annual Report and Accounts of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2002-2003, together with the Auditor's Report on the Accounts.
    - (b) Review by Government on the working of the above Centre.
    - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above. ...(Interruptions)... [Placed in Library. See No. L.T. 199/04]